

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR  
BENCH, JAIPUR.

O.A.No.933/92

Dt. of order: 5.7.93

SURESH CHAND DHAKAR

: Applicant

Vs.

UNION OF INDIA & ORS. : Respondents

Mr. Prahlad Singh : Counsel for applicant

Mr. M. Rafiq : Counsel for respondents

CORAM

Hon'ble Mr. Justice D.L. Mehta, Vice Chairman

Hon'ble Mr. O.P. Sharma, Member (Adm.).

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties.

Applicant's father expired in the year 1984. An application was moved by the mother of the applicant that there is none to maintain the family of the deceased, so appointment may be given to her child Suresh Chand. The respondents vide their letter dated 17.1.85 (Annex.A-5) replied that the child can not be appointed as her son is below 18 years and as soon as he completes 18 years his case shall be considered for appointment on compassionate ground. The applicant has completed 18 years of age and the respondents have now replied that his father expired 8 years before and as such appointment cannot be given. The stand now taken by the respondents is altogether unfair. They had a responsibility to consider the case of the applicant for appointment on compassionate ground, on merits, once they gave the reply in Annex.A-5 dated 17.1.85. The order dated 24.8.92 (Annex.A-1) declining to give appointment is therefore bad.

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2. We accept this application and direct that the respondents to give appointment to the applicant within a period of 3 months on a suitable post. The O.A. stands disposed of accordingly. No order as to costs.

  
(O.P.Sharma)  
Member (A)

  
(D.L.Mehta)  
Vice Chairman.